

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 4th day of February, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.

O.A. No. 1329 of 2002

Brijesh S/O Kamal Singh R/O Village Mukatpur, Post Office
Jalesar District Etah.....

.....Applicant.

Counsel for applicant : Sri V.P. Shukla.

Versus

1. Union of India through Secretary, Ministry of Defence,
Government of India, New Delhi.
2. Dy. Director General, Military Farms, Army HQ. Quarter
Master General Branch, R.K. Puram, New Delhi.
3. Military Officer Incharge, Military Farm, Agra.
4. Mukesh Chandra S/O Santa Singh through Military Farm, Agra
.....

.....Respondents.

Counsel for respondents : Sri Rajiv Sharma.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri V.P. Shukla, learned counsel for applicant
Sri Rajiv Sharma, learned counsel for respondents and also
perused the pleadings.

2. The applicant was in casual employment of the
Respondents in Military Farm, Agra Cantt. As a result of
reduction of work, his casual employment came to be termin-
inated with immediate effect vide order dated 31.8.98. The
applicant has been paid a month's salary in ^{lieu} ~~view~~ of notice
~~compensation~~ and ^{on} completion of five years qualifying service @ 15 days
per year for 240 days attendance vide cheque dated 31.8.1998
amounting to Rs.10353/- referred to in the retrenchment
order dated 31.8.1998.

3. The O.A. has been instituted beyond time on
24.10.2002. Retrenchment order does not suffer from any

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infirmity. The O.A., therefore, fails both on merit as well as on question of limitation, ^{as} Hence the same is dismissed accordingly at the admission stage.

No order as to costs.

Rey
V.C.

Asthana/